

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'H' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT AND SHRI  
SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No. 188/Del/2021  
Assessment Year: 2017-18

Vikas Agarwal, 52-Patti Hulsarai, Jawahar Ganj Qasba, Baddha Bazidpur, Siyana, Bulandshahr (UP)	<b>Vs.</b>	Principal CIT (Central), Kanpur.
<b>PAN :ABCFA1687N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Department by	N o n e
Assessee by	Shri Sanjay Kumar, Sr. DR

Date of hearing	03.02.2023
Date of pronouncement	03.02.2023

**ORDER**

**PER SAKTIJIT DEY, JUDICIAL MEMBER:**

This is an appeal by the assessee challenging order dated 07.01.2021 passed by the Principal Commissioner of Income-Tax

(Central), KNP at Meerut under Section 263 of the Income-Tax Act, 1961 pertaining to assessment year 2017-18.

2. We have heard learned Departmental Representative and perused the material available on record.

3. The assessee has furnished letter dated nil stating that in pursuance to the order passed under Section 263 of the Act, the Assessing Officer has completed the assessment proceedings vide order dated 28.02.2022 without making any fresh addition. A copy of the assessment order has been attached to this letter.

4. In view of the fact that in the fresh assessment order the Assessing Officer has not made any addition, the assessee has expressed his willingness to withdraw the present appeal.

5. Learned Departmental Representative has no objection to the withdrawal of the appeal by the assessee.

6. In view of the facts discussed above, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

7. In the result, the appeal is dismissed.

***Order pronounced in the open court on 03<sup>rd</sup> February, 2023.***

**Sd/-  
( G.S. PANNU )  
PRESIDENT**

**Sd/-  
(SAKTIJIT DEY)  
JUDICIAL MEMBER**

Dated: 3<sup>rd</sup> February, 2023.  
**Mohan Lal**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi